

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.171/2015

IN THE MATTER OF:

M/s. Priyadarshani Institute for Information
Technology Pvt. Ltd.

.... Applicant/petitioner

Order under Section 391-394 of the Companies Act

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/Petitioner : Mr. Jawaid Hussain Khan, Advocate
For the Respondent :
For the OL, Delhi : Mr. Amish Tandon, Mr. Ajeyo Sharma, Advs.

ORDER

Hon'ble High Court in its order dated 03.08.2016 has required large number of discrepancies to be removed. Learned Counsel for the petitioner claims that some of them have been removed and some of them are yet to be clarified. However, we find that consent affidavit as required by the provisions of Section 230(9) of the Companies Act, 2013 have not been filed. Only an affidavit of officer of transferor company has been filed which is not in accordance with the provisions of Section 230(9) of the Companies Act. The petitioner shall comply with all the provisions of Section 230 of the Companies Act within four weeks.

List the matter on 17th January, 2018.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)